



2026:AHC:6768

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 110 of 2026

Dr. Priyanka Yadav

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Maurya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Maurya, learned counsel for the writ petitioner as well as Sri R.S. Umrao, learned Standing Counsel for the State.

2. A joint statement has been made by learned counsel for the parties that they do not propose to file any affidavit and the petition be decided on the basis of the documents available on record. With the consent of the parties, the petition be decided at the fresh stage.

3. The case of the writ petitioners is that they are qualified doctors from different colleges/universities and experienced from different private hospitals and dispensaries. The Mission Director, National Health Mission, U.P. issued a notification on 28.10.2024 regarding authorization of districts for recruitment process of Ayush doctors on contractual posts through document verification process and interviews. With reference to the said notification, the office memorandum also came to be issued on 12.12.2024 for taking ad hoc appointments. The writ petitioners claimed to have applied. However, their candidature has not been considered.

4. Prayer in the present petition is for a direction to the fifth respondent, Chief Medical Officer, District Azamgarh to consider the qualification and experience of the writ petitioner for ad hoc engagement for the post of Ayush doctors/medical officers under various programs of National Health Mission as per the Government Orders.

5. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the fifth respondent, Chief Medical

Officer, District Azamgarh.

6. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fifth respondent, Chief Medical Officer, District Azamgarh by **22.01.2026**. Thereafter, the fifth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh